

**Government of India**  
**Ministry of Consumer Affairs, Food and Public Distribution**  
**Department of Consumer Affairs**

**RAJYA SABHA**  
**UNSTARRED QUESTION No.2013**  
**TO BE ANSWERED ON 12.03.2021**

**GRANT-IN-AID UNDER THE SCHEME OF CONSUMER AWARENESS**

2013 SHRI SANJAY RAUT:

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the State Government of Maharashtra has requested for grant-in-aid under the scheme of Consumer Awareness (Publicity) to the 103 organisations/Agencies/NGOs, who have PFMS registration;
- (b) if so, the details thereof indicating the reasons for the delay; and
- (c) by when the grant-in-aid fund would be provided to the State Government of Maharashtra?

**ANSWER**

**THE MINISTER OF STATE**  
**CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**(SHRI DANVE RAOSAHEB DADARAO)**

(a) to (c) : Sir, under the Consumer Awareness scheme, grant-in-aid is released to State Government through its identified implementing agency on the basis of a proposal specifying the activities proposed to be carried out and the funds required. A letter was received from State Government of Maharashtra with some information of 103 entities. However, the details of implementing agency of the State Government of Maharashtra and the activities proposed to be carried out along with requirement of funds were not received. The release of grant-in-aid under the scheme of Consumer Awareness to State Governments is dependent upon receipt of a specific proposal and pending Utilisation Certificates, subject to availability of funds. Some Utilisation Certificates in respect of funds released earlier have not been submitted by the Government of Maharashtra.

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